NHRC advisory to Centre, states to minimise impact of pollution

Madan.Kumar@timesgroup.com

Patna: The National Human Rights Commission (NHRC) has issued an advisory to the Centre, Bihar government, other state governments and registrar of Patna high court to prevent, minimise and mitigate impacts of environmental pollution and degradation on human rights.

The Commission, headed by Justice Arun Kumar Mishra, has observed that in spite of having one of the world's best statutory and policy framework for environment protection, the country is experiencing a serious problem of air and water pollution and ecological degradation causing impediments in enjoyment of basic human rights.

The Commission, in a letter through its secretary general Devendra Kumar Singh to the secretaries of Union ministries concerned, chief secretary (Bihar) and head of other states and the registrar of high courts, has asked to implement its recommendations in the advisory and sought an action taken report (ATR) within three months.

"The advisory has focused on five key areas for action. These include: punishment of polluters and violators of environmental



The advisory has focused on prevention and minimization of vehicular pollution

laws; prevention and minimization of vehicular pollution; processing of proposals seeking clearances/ approvals mandated by various environmental laws in an informed, transparent and nonpartisan manner; measures required for development, promotion, propagation and replication of costeffective innovative measures to prevent, minimise and mitigate environmental pollution and deg-

radation and strengthening and capacity building of local bodies," commission's deputy director (media) Jaimini Kumar Shrivastava told TOI on Wednesday.

The NHRC's important recommendations are that the Union and state governments should make efforts to ensure effective and expeditious punishment of polluters and violators of environmental laws. These efforts should in-

clude strengthening of the Pollution Control Boards (PCBs) and other regulatory authorities; creation of separate investigation and prosecution wings in the PCBs and regular training of the staff. The PCBs must include in their annual reports a chapter containing details of investigation of cases and the state governments should undertake annual performance audit of the state pollution control boards by independent expert auditors

"The commission has also recommended the state judicial academies, state legal services authorities and district legal services authorities in collaboration with the PCBs to organize workshops, seminars and training programmes on various provisions of environmental laws and harmful impacts of pollution and environmental degradation for all stakeholders. High courts have been asked to set up special environmental courts and ensure speedy trial of the cases involving violation of environmental laws, and each local body should also establish an environmental cell to plan. supervise and monitor various activities to prevent, minimize and mitigate environmental pollution/degradation and for waste management," Shrivasatava said.

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केन्द्र और राज्य सरकारों को पर्यावरण प्रदूषण कम करने और और मानवाधिकार हनन खत्म करने को लेकर दिशा-निर्देश जारी

https://newsonair.com/hindi/2022/05/18/guidelines-issued-to-the-central-and-state-governments-to-reduce-environmental-pollution-and-end-human-rights-abuses/ राष्ट्रीय मानवाधिकार आयोग ने केन्द्र और राज्य सरकारों को पर्यावरण प्रदूषण कम करने और मानवाधिकार हनन खत्म करने को लेकर दिशा-निर्देश जारी किये हैं। मानवाधिकार आयोग ने विशेषज्ञों के साथ सलाह-मशविरा करने के बाद यह दिशा-निर्देश जारी किये हैं। मानवाधिकार आयोग के अनुसार वर्तमान में भारत गंभीर वायु और जल प्रदूषण का सामना कर रहा है जिससे पारिस्थितिकी तंत्र पर नकारात्मक असर पड रहा है। आयोग के अनुसार यह मानव अधिकारों का हनन भी है। दिशा-निर्देशों में पर्यावरण से जुड़े नियमों का पालन न करने वालों और प्रदूषण बढ़ाने वालों को सजा देने, वाहनों से होने वाले प्रदूषण को कम करने और पर्यावरण आधारित कानुनों के बारे में जागरूकता लाना शामिल है।

NHRC advisory to Centre, statesto minimise impact of pollution

 $\underline{https://timesofindia.indiatimes.com/city/patna/nhrc-advisory-to-centre-statesto-minimise-impact-of-pollution/articleshow/91651229.cms}$

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"The advisory has focused on five key areas for action. These include: punishment of polluters and violators of environmental laws; prevention and minimization of vehicular pollution; processing of proposals seeking clearances/ approvals mandated by various environmental laws in an informed, transparent and non-partisan manner; measures required for development, promotion, propagation and replication of cost effective innovative measures to prevent, minimise and mitigate environmental pollution and degradation and strengthening and capacity building of local bodies," commission's deputy director (media) Jaimini Kumar Shrivastava told TOI on Wednesday.

The NHRC's important recommendations are that the Union and state governments should make efforts to ensure effective and expeditious punishment of polluters and violators of environmental laws. These efforts should include strengthening of the Pollution Control Boards (PCBs) and other regulatory authorities; creation of separate investigation and prosecution wings in the PCBs and regular training of the staff. The PCBs must include in their annual reports a chapter containing details of investigation of cases and the state governments should undertake annual performance audit of the state pollution control boards by independent expert auditors. "The commission has also recommended the state judicial academies, state legal services authorities and district legal services authorities in collaboration with the PCBs to organize workshops, seminars and training programmes on various provisions of environmental laws and harmful impacts of pollution and environmental degradation for all stakeholders. High courts have been asked to set up special environmental courts and ensure speedy trial of the cases involving violation of environmental laws, and each local body should also establish an environmental cell to plan, supervise and monitor various activities to prevent, minimize and mitigate environmental pollution/degradation and for waste management," Shrivasatava said.

NHRC advisory on environmental degradation

all stakeholders. UNI DS

https://www.uniindia.com/story/NHRC-advisory-on-environmental-degradation The National Human Rights Commission (NHRC) on Wednesday said it has issued an advisory to the Centre, states and Union Territories and High Courts to prevent and mitigate the impact of environmental pollution and degradation on human rights. The rights body's Secretary General Devendra Kumar Singh asked for implementation of its recommendations in the advisory and sought an action taken report within three months, a statement said. The NHRC finalised the advisory in consultation with the domain experts by examining the effects of air and water pollution and ecological degradation vis-a-vis basic human rights. The Commission observed that in spite of having one of the world's best statutory and policy framework for environment protection, India is experiencing a serious problem of air and water pollution and ecological degradation. The NHRC said the Central and state governments should make efforts to ensure effective and expeditious punishment of polluters and violators of environmental laws. These efforts should including strengthening of Pollution Control Boards (PCBs) and other regulatory authorities. Creation of separate investigation and prosecution wings in PCBs and regular training of the staff besides each local body should establish an environmental cell to plan, supervise and monitor various activities to prevent, minimize and mitigate environmental pollution/degradation and for waste management, the statement said. Among others, the High Courts should establish special environmental courts and ensure speedy trial of the cases involving violation of environmental laws. The NHRC also said the State Judicial Academies, State Legal Services Authorities and District Legal Services Authorities in collaboration with the Pollution Control Boards should hold workshops, seminars and training programmes on environmental laws and harmful impacts of pollution and environmental degradation for

मानवाधिकार आयोग पहुंचा संक्रमण से आंख गंवाने वालों का मामला



जार्स, मुजफ्फरपुर : मुजफ्फरपुर आई हास्पिटल में हुए मोतियाबिंद आपरेशन के बाद संक्रमण से मरीजों की आंख की रोशनी गंवाने का मामला मानवाधिकार आयोग पहुंच गया है। आयोग ने इस संबंध में सीएस कार्यालय से रिपोर्ट तलब की है। मानवाधिकार कार्यकर्ता अधिवक्ता डा. एसके झा ने आयोग में शिकायत की है कि 65 लोगों का आपरेशन हुआ था। इनमें संक्रमण से आंख की रोशनी गंवाने वाले कई पीडित को अबतक न्याय नहीं मिला है। जिनकी आंख गई वैसे कई लोगों के नाम पीड़ितों की सूची से गायब हैं। डा. एसके झा ने बताया कि इस संबंध में राज्य मानवाधिकार आयोग को संज्ञान लेने का निर्देश दिया गया था। निबंधक राज्य आयोग के द्वारा इस संबंध में राष्ट्रीय मानवाधिकार आयोग के कार्यालय के पत्र भी लिखा गया है। परंतु कोई भी सूचना उनको अप्राप्त है। अधिवक्ता झा ने कहा है कि जिन लोगों की आंखों की रोशनी गई उनका बिना भेदभाव उचित इलाज हो व सरकार के प्रविधान के मुताबिक उन्हें मुआवजा मिलना चाहिए।

In advisory, it urges Centre and States to take action

SPECIAL CORRESPONDENT

The National Human Rights Commission (NHRC) on Wednesday said it had issued an advisory to the Centre and State governments on preventing, minimising and mitigating the impact of environmental pollution and degradation on human rights.

The NHRC said that despite "having one of the world's best statutory and policy framework for environment protection", India was facing a serious problem of pollution and ecological degradation preventing the enjoyment of basic human rights. NHRC Secretary-General Devendra Kumar Singh has written to the Secretaries of the Union Ministries and departments. Chief Secretaries and Registrars of the High Courts to Governments should make efforts to ensure effective and expeditious punishment of polluters

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Dalit prof alleges attack, LU suspends student

HT Correspondent

letters@hindustantimes.com

LUCKNOW: Lucknow University's dalit professor Ravi Kant Chandan, who is in the news after his comments on the Kashi Vishwanath- Gyanvapi complex, on Wednesday alleged that he was attacked by a student on the university campus in the presence of a security guard.

"At lpm, in the presence of the security guard, a student named Karthik Pandey attacked me fatally (sic) by passing casteist remark in front of the proctor's office," the professor said in a WhatsApp message to this scribe.

Karthik Pandey, a student leader, said, "I was on the university campus. On the way, I met Prof Ravi Kant Chandanji of the Hindi Department who started abusing me. When a person with him attacked me with a bottle of water, I was left with no option but to fight there."

Lucknow University spokesperson Durgesh Srivastava said that the university has suspended Karthik Pandey for attacking the teacher and has constituted a committee to further investigate the matter.

The police took Karthik Pandey away in a jeep. Inspector Ashok Sonkar of the Hassanganj police station said he was detained and the matter was being investigated.

The Lucknow University



The police detaining the accused student (in while kurta). HT PHOTO

Teachers' Association (LUTA) has strongly condemned the attack on their colleague, Ravi Kant Chandan, on the Lucknow University campus. This is an attack on the teacher community, it said.

LUTA president Vineet Kumar Verma said that if concrete action is not taken against the culprits by registering an FIR, then teachers of the university will be compelled to go for an agitation. He said the association has called an emergency meeting of the executive committee on Thursday.

"Today's incident is a result of not taking the incident of May 10 seriously by Lucknow University and police administration, and not taking any legal action. Due to this, the chaotic elements are getting encouraged. The teacher is worried about his safety," LUTA chief said.

Ravi Kant Chandan is in the eye of the storm over his remarks during an online debate THE UNIVERSITY
SUSPENDS
STUDENT,
CONSTITUTES
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PROBE THE
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CONDEMNS ATTACK

on the Kashi Vishwanath temple-Gyanvapi complex issue.

Some people had objected to a quote by Ravi Kant Chandan, an associate professor of Hindi at LU, during the debate. On May 10, a group of students stormed into Lucknow University, gheraoed Ravi Kant and raised objectionable slogans. The professor had said that hundreds of Akhil Bharatiya Vidyarthi Parishad (ABVP) activists on May 10 staged a protest on Lucknow University campus, demanding an apology from him for his alleged derogatory remarks.

PROF WRITES TO NHRC, POINTS FINGER AT COLLEAGUE

LUCKNOW: LU professor Ravi Kant Chandan has written a letter to the chairman of the National Human Rights Commission and blamed a colleague, Prof Vibhuti Rai from geology department, for instigating activists of the Akhil Bharatiya Vidyarthi Parishad against him. Prof Rai, who happens to be the brother of the former Lucknow mayor the late SC Rai said that he had immediately regretted his WhatsApp post sent to a teachers' group. He said, "I am a religious man and lost my cool after hearing his comments on Hindu deity. I received a post and copied the text and sent it to the teachers' group. Later, I expressed my regret."

The professor informed the commission that police lodged an FIR against him on a complaint by a student but the police had not lodged his (the professor's) FIR against those whom he named in his complaint. In his letter to NHRC, Chandan alleged that ABVP activists and other "chaotic elements" tried to kill him on the campus on May 10 for his comments. HTC

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JAGTIALSUICIDE CASE

NHRC serves notice to DGP

PNS HYDERABAD

The National Human Rights Commission (NHRC) has served a notice to Telangana State Director General of Police (DGP) M Mahender Reddy for action within eight weeks in regard to an aged couple's suicide that took place in Raghuramakota village in Jagtial rural mandal of Jagtial district.

The NHRC responded to a complaint lodged by AICC member Bakka Judson alleging that the couple-Simhapuri Muninder (63) and his wife Simhapuri Sulochana (59) committed suicide on May 16 at their village as they had failed to lead their life with Rs.1,000 per month given by their two sons (each Rs.500). The couple was not getting Asara pension, though they



had applied for the same three times. The couple had been suffering from illness and took the extreme step as they could neither buy medicines nor bear pains due to their illnesses.

Judson alleged that the suicide showed that the Telangana government was not giving old age pension and not supplying medicines to aged people. He alleged that the Telangana government had kept pending 3.15 lakh Asara pension applications.

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SPECIAL CORRESPONDENT
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